

Central Administrative Tribunal
Principal Bench

O.A. No. 1146 of 1998

New Delhi, dated this the 23rd September, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

S/Shri

1. Komal Singh
S/o Shri Kalyan Singh
2. Pawan Kumar,
S/o Shri Sadhu Ram Saini
3. Bijendra Kumar,
S/o Shri Mamu Ram
4. Mintar,
S/o Shri Mamu Chand
5. Anand Pal
S/o Shri Rati Ram Applicants

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(By Advocate: Mrs. Rani Chhabra)

Versus

1. Union of India through
the Secretary,
Ministry of Finance,
Dept. of Revenue, CBEC,
New Delhi.
2. Commissioner,
Central Excise, Saharanpur Div.,
Saharanpur, U.P.
3. Administrative Office,
Central Excise, Meerut.
4. Asst. Commissioner,
Central Excise, Saharanpur Div.,
Saharanpur, U.P.
5. Administrative Officer,
C & C.E., North U.P. Commissionerate,
Mangal Pandey Nagar, Meerut. . . . Respondents

ORDER (Oral)

By Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Heard both sides.

2. With the consent of both sides, this O.A.
is disposed of with a direction that in the event
applicants 2 to 5 make a self-contained

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(2)

representation to respondents within one month from to-day for reengagement as casual labourers and for grant of temporary status, respondents will consider the same in accordance with rules and instructions within three months from the date of receipt of such representation, under intimation to applicants, and shall not reject their cases merely because they were not in service with respondents on 1.9.93, or because their names were not sponsored through Employment Exchange, as both these grounds have been considered and negated by the Tribunal in a catena of previous cases.

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This O.A. stands disposed of in terms of Para 2 & 3 above. No costs.

S.R. Adige
(S. R. Adige)
Vice Chairman (A)

/GK/